IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

17. **C.P.(IB)/31(MB)/2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.04.2024**

NAME OF THE PARTIES: R.A.J. Krishna Construction Company Private Limited
Vs
Capacit,E Infraprojects Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

This matter is heard through video conference:

1. Mr. Prafful Saini a/w Shaleen Srivastava, Angna Dewan and Harshit Khare i/b Shreyas Shrivastava, Ld. Counsel for Operational Creditor present (VC). Mr. Sanobar Shaikh, Ld. Counsel for the Corporate Debtor present.

2. Notice was sent to the Corporate Debtor on 07.02.2024. Today, the Counsel for the Corporate Debtor appeared and seeks time to file reply. Finally, one week's time is granted to the Corporate Debtor to file reply, failing which, the right to file reply will be forfeited. Copy of the reply is to be served upon the Operational Creditor at least three days in advance of the next date of hearing.

3. List this matter on **03.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

02.04.2024/pvs